MANIPUR GAZETTE

सत्यमेव जयते

PUBLISHED BY AUTHORITY

No. 18 **Imphal, Wednesday, August 6, 2025** **(Sravana 15, 1947)**

CONTENTS

		Page (s)			Page (s)
Part I	Appointments, Postings, Transfers Powers, Leave and other Personal Notices.	**Nil**	**Part III**	Orders, Notifications and Rule of the Government of India.	**Nil**
Part II(A)	Resolutions, Regulations, Orders, Notifications and Rules, etc.	**33-34**	**Part IX**	Advertisements and Notices by the Government Offices.	**25**
Part II(B)	Orders, Notifications and Rules of the High Courts.	**Nil**			

(Separate paging is given on each part in order that it may be filed as a separate compilation)

PART-II(A)

GOVERNMENT OF MANIPUR
DEPARTMENT OF TEXTILES, COMMERCE & INDUSTRY

NOTIFICATION

Imphal, the 1st August, 2025

No. MCP-101/8/2021-TCI,T,C & I: In exercise of powers conferred under proviso to clause (b) of sub-section (1) of section 66 of the Factories Act, 1948 (Act No. 63 of 1948), the Governor of Manipur is pleased to order not to allow a women to work in any factory in the State of Manipur beyond the hours of 10 p.m. of the preceding night to 5 a.m. of the next morning, in the public interest, with effect from the date of publication of this Notification in the official Gazette subject to the following conditions, namely,

1) It shall not be compulsory or mandatory for a woman to work beyond the hours of 7 p.m. and a written consent shall be obtained from the woman worker if she is interested to work beyond the hours of 7 p.m.

2) The Occupier shall arrange adequate lighting and CCTV camera surveillance not only inside the factory, but also surroundings of the factory and to all places where the female workers may move out of necessity in the course of work.

3) The Occupier shall provide transportation facility to the women workers from the factory to their residence.

4) The Occupier shall provide appropriate working conditions in respect of works leisure,health and hygiene to further ensure that there is no hostile environment towards women at workplaces and no woman employee should have reasonable grounds to believe that she is disadvantaged in connection with her employment.

5) The Occupier shall ensure sufficient number of separate rest rooms for the female workers to arrive in advance and also leave after the working hours:

6) The employer shall display notices at conspicuous place on women's rights as Workers.

7) Occupiers are required to mandatorily comply with the provisions of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal Act, 2013;

8) It shall be the duty of the Occupier or Manager of the factory or other responsible persons at the work places to prevent or deter the commission of acts of sexual harassment and to provide the procedures for the resolution statement or prosecutions of acts of sexual harassment by taking all steps required, a General Policy is to be formulated for the purpose and to be submitted to the authority and a Grievance Officer shall be designated;

9) No women worker shall be employed against the maternity benefit provisions laid down under the Maternity Benefit Act, 1961;

10) No pregnant woman or lactating mother shall be allowed to work in any factory beyond the hours of 6 a m. to 7 p.m.

ANURAG BAJPAI,
Additional Chief Secretary,
Textiles, Commerce & Industry,
Government of Manipur.

PART-IX

GOVERNMENT OF MANIPUR
DIRECTORATE OF PRINTING & STATIONERY, MANIPUR

NOTIFICATION

Imphal, the 6th August, 2025

No. :ID-DPS-203/10/2025-DPS-DP&S: It is hereby notified that there will be no weekly publication of Manipur Gazette on Wednesday, the 13th August 2025 on account of **Patriot's Day** being general holiday.

TH. BINODKUMAR SINGH,
Assistant Director,
Printing & Stationery, Manipur.

Printed at and Published by the Directorate of Printing & Stationery, Government of Manipur.

Digitally signed by
Thingbaijam Binodkumar Singh
Date: 06-08-2025 18:01:16